

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No. 3979 of 2015

E. Venkat Rao and Others ***Petitioners***

Mr. A.K. Budhia, Amicus Curiae

-versus-

State of Odisha and Others ***Opposite Parties***

Mr. Debakanta Mohanty, Addl. Govt. Advocate

Mr. D. Nayak, Advocate (CMC)

Mr. Dayananda Mohapatra, Advocate (CDA)

CORAM:
THE CHIEF JUSTICE
JUSTICE G. SATAPATHY

Order No.

ORDER
15.03.2023

49. 1. An affidavit dated 9th March, 2023 has been filed by the Planning Member, Cuttack Development Authority (CDA) stating *inter alia* that the draft regulations prepared are under ‘threadbare scrutiny’ and will be published in the Gazette under Section 125 of the Orissa Development Authorities Act for inviting objections and suggestions in a time bound manner. Mr. D. Mohapatra, learned counsel appearing for the CDA submits that the entire process including sending the draft to the Government for its approval under Section 124 of the ODA Act is expected to be completed by the end of June, 2023.
2. List on 5th July, 2023. The interim order passed earlier shall continue till then.

(Dr. S. Muralidhar)
Chief Justice

(G. Satapathy)
Judge